

290/14 13/2  
Court of Sh D.K Sharma Acmm Delhi



HON'BLE COURT OF \_\_\_\_\_ ACMM,

TIS HAZARI, DELHI

COMPANY CASE NO. \_\_\_\_\_ OF 2013

IN THE MATTER OF

REGISTRAR OF COMPANIES

NCT OF DELHI & HARYANA

4<sup>TH</sup> FLOOR, IFCI TOWER, 61 NEHRU PLACE, NEW DELHI

263/3  
27-09-13  
50064

.....COMPLAINANT

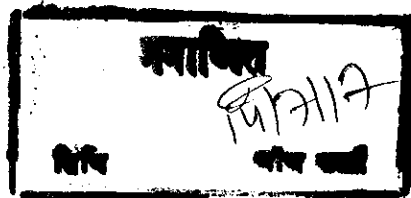
V/S

1. M/S JAYANTI PROPERTIES PRIVATE LIMITED  
82, PATPAR GANJ INDUSTRIAL AREA,  
NEW DELHI, INDIA
2. MR. RAJ KUMAR JAIN  
W. 15 G/8 WESTERN AVENUE, SAINIK FARM,  
NEW DELHI-110062, INDIA
3. MR. VINEET JAIN  
W 15/6, WESTERN AVENUE, SAINIK FARM,  
NEW DELHI-110062, INDIA

.....ACCUSED

COMPLAINT UNDER SECTION 220(3)/162 AND UNDER SECTION 162 FOR  
CONTRAVENTION OF SECTION 220(1) AND SECTION 159 OF THE  
COMPANIES ACT, 1956 RESPECTIVELY.

The complaint, Registrar of Companies, NCT of Delhi & Haryana showeth as under:-





CC No.263/3 and 293/3  
ROC Vs M/s Jayanti Properties Pvt Ltd & Ors  
common order

30.06.2014

Present: Ms Kusum Yadav, Company Prosecutor for Complainant.

None for accused.

Accused no.1 is already proceeded under Section 305 Cr.PC.

Accused no.2 and 3 are absent. Process against them through publication u/s 82 Cr.PC has been duly executed. However, they have failed to appear in terms of the proclamation within stipulated period of one month from the date of such publication. Hence, accused no.2 and 3 are declared **proclaimed offenders (PO)**. File be consigned to record room with the direction that as and when any of the accused appears, is brought or is apprehended, the matter may be revived as per law.

(D.K. SHARMA)  
ACMM(SPL ACTS), CENTRAL  
DELHI/30.06.2014

(19)

कार्यालय जिला एवं सत्र न्यायाधीश  
दिल्ली  
पतिशानि (विशेष न्याय)  
अमा: न. 10/10/2014  
दिनांक 10/10/14  
जाँच कर्ता  
भारतीय साक्ष्य अधिनियम 1872 की  
बारा 76 के अधीन प्रमाणित